# <u>COURT – I</u>

# **Before the Appellate Tribunal for Electricity** ( Appellate Jurisdiction )

#### <u>Appeal No. 73 of 2012 &</u> IA Nos. 162, 163 & 138 of 2012

Dated : 27<sup>th</sup> April, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson Hon'ble Mr. Rakesh Nath, Technical Member

M/s Sal Steel Ltd.

.....Appellant(s)

Versus

Gujarat Electricity Regulatory Commission & Ors. ....Respondent(s)

Counsel for the Appellant(s): Ms. Shikha Ohri

## **ORDER**

The learned counsel for the Appellant/Applicant seeks permission to withdraw the Appeal.

Permission is granted. Accordingly, the Appeal is dismissed as withdrawn. It is open to the Appellant to file a separate Appeal as against the main Order along with an Application to condone the delay.

(Rakesh Nath) Technical Member

## (Justice M. Karpaga Vinayagam) Chairperson

Ts/sm